

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

203. C.P. (IB)/693(MB)2023

**IN THE MATTER OF**

Assets Care & Reconstruction Enterprise Limited

... Petitioner

Vs

Sujyoti Developers Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 09.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Nimay Dave (PH)

For the Respondent: Adv. Nausher Kohli (PH)

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**ORDER**

Both the Ld. Counsels state that they are in the process of resolving the dispute and pray for 4 weeks' time. In view of the request made, adjourned to **25.06.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/